



The Tamil Nadu Universities Laws (Amendment) Act, 2024

Act No. 8 of 2024

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 1st March 2024 and is hereby published for general information:—

ACT No. 8 OF 2024.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2024. Short title and commencement.
- (2) It shall come into force at once.

PART-II.

AMENDMENT TO THE BHARATHIAR UNIVERSITY ACT, 1981.

- Tamil Nadu Act 1 of 1982. 2. In section 14 of the Bharathiar University Act, 1981, in sub-section (1), in the proviso to clause (ii), for the expression "fifty-eight years", the expression "sixty years" shall be substituted. Amendment of section 14.

PART-III.

AMENDMENT TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

- Tamil Nadu Act 2 of 1982. 3. In section 14 of the Bharathidasan University Act, 1981, in sub-section (1), in the proviso to clause (ii), for the expression "fifty-eight years", the expression "sixty years" shall be substituted. Amendment of section 14.

PART – IV.

AMENDMENT TO THE ALAGAPPA UNIVERSITY ACT, 1985.

- Tamil Nadu Act 23 of 1985. 4. In section 15 of the Alagappa University Act, 1985, in the second proviso to sub-section (3), for the expression "fifty-eight years", the expression "sixty years" shall be substituted. Amendment of section 15.

PART – V.**AMENDMENT TO THE MANONMANIAM SUNDARANAR
UNIVERSITY ACT, 1990.**

Amendment of section 13.	5. In section 13 of the Manonmaniam Sundaranar University Act, 1990, in sub-section (1), in the proviso to clause (ii), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted.	Tamil Nadu Act 31 of 1990.
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PART – VI.**AMENDMENT TO THE PERIYAR UNIVERSITY ACT, 1997.**

Amendment of section 14.	6. In section 14 of the Periyar University Act, 1997, in sub-section (1), in the proviso to clause (ii), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted.	Tamil Nadu Act 45 of 1997.
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PART – VII.**AMENDMENT TO THE TAMIL NADU OPEN UNIVERSITY
ACT, 2002.**

Amendment of section 13.	7. In section 13 of the Tamil Nadu Open University Act, 2002, in sub-section (1), for the proviso to clause (b), the following proviso shall be substituted, namely : –	Tamil Nadu Act 27 of 2002.
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“Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;”.

PART – VIII.**AMENDMENT TO THE THIRUVALLUVAR UNIVERSITY
ACT, 2002.**

Amendment of section 14.	8. In section 14 of the Thiruvalluvar University Act, 2002, in sub-section (1), for the proviso to clause (ii), the following proviso shall be substituted, namely : –	Tamil Nadu Act 32 of 2002.
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“Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;”.

PART – IX.**AMENDMENT TO THE TAMIL NADU TEACHERS EDUCATION
UNIVERSITY ACT, 2008.**

Amendment of section 12.	9. In section 12 of the Tamil Nadu Teachers Education University Act, 2008, in sub-section (1), for the proviso to clause (b), the following proviso shall be substituted, namely : –	Tamil Nadu Act 33 of 2008.
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“Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;”.

(By order of the Governor)

S. GEORGE ALEXANDER,
*Secretary to Government,
Law Department.*